

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

172
CAA-/(ND)/2017

In the matter of :

M/s. Classic Taj & Tours (P) Ltd.

..PETITIONER

Vs.

The Registrar of Companies

..RESPONDENT

SECTION :

Under Section 252 (3)

Order delivered on 03.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Ms. Sudha Sachdev, Authorized Rep. for Petitioner


For the Respondents : -

For the RD(N) : Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner/applicant is present. It is represented that an application under Rule 48(2) of NCLT Rules, 2016 in CA No.46/C-III/ND/2017 has been filed for restoration of the Petition which was dismissed by this Tribunal vide order dated 21.8.2017.


Taking into consideration the representation made in Paragraph-4 of the application, the main Company petition is restored to its original number in CP-172(ND)/2017. Ld. representative for the ROC is also present and represents that



reply to the main C.P. has been filed. In the circumstances, post this matter for consideration on 26.10.2017.

In the meanwhile, the petitioner will file the rejoinder, if any, to the reply of the ROC/RD before the next adjourned date with a copy in advance to be served to the Ld. representative of the ROC.

List on 26.10.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.10.2017